IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3862 of 2020

Md. Lalu @ Lalu Ansari. .. ...**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Lalan Kumar Singh, Advocate
For the State : Mr. Rakesh Kumar Sinha, A.P.P.

02/7.7.2020 Heard the parties.

The petitioner is an accused in connection with Ramgarh P.S. Case No. 297 of 2019, G.R. No. 55 of 2020.

Six persons including the petitioner were apprehended by the police. From the possession of petitioner, two live cartridges were recovered. The petitioner is in custody since 15.11.2019.

Although learned A.P.P. has stated about the antecedents of the petitioner but considering the period of custody undergone by him, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Sessions Judge, Ramgarh in connection with Ramgarh P.S. Case No. 297 of 2019, G.R. No. 55 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-